

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 39
CP (CAA) No. 23/Chd/Pb/2022
(Second Motion)**

**Under Sections 230-232 of the
Companies Act, 2013**

In the matter of:-

Raglan Developers Pvt. Ltd. ...Petitioner Company-Transferor Company
And

Raglan Infrastructure Pvt. Ltd. ...Petitioner Company-Transferee Company

Present through Video Conferencing:

Ms. Deepali Garg, Practising Company Secretary for the petitioner companies.

Mr. Yogesh Putney, Senior Standing Counsel with Mr. Harveet Singh Sehgal and Mr. Yatin Chadha, Advocates for the Income Tax Department.

At the request of senior standing counsel for Income Tax Department, two weeks' time are given to submit the report of the Department in respect of Transferor Company. The same be filed within two weeks with a copy in advance to the counsel opposite failing which it will be presumed that ITD has nothing to say in the matter and response thereto, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite. Response to the report filed by ITD vide Diary No. 00564/7 dated 26.09.2022 is taken on record. Learned counsel for the petitioner companies is directed to share a copy of the same to the learned senior standing counsel for the Income Tax Department. The matter be listed on 13.01.2023.

Sd/-

(Subrata Kumar Dash)
Member (Technical)

Sd/-

(Harnam Singh Thakur)
Member (Judicial)

December 02, 2022

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